

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 71 OF 2019 &
IA NO. 1902 OF 2018**

Dated: 16th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**SEL Manufacturing Company Ltd. ... Appellant(s)
Vs.
Punjab State Power Corporation Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Ankita Prakash
Mr. Ankit Goel

Counsel for the Respondent(s) : Mr. Sakya Sinha Chaudhuri
Ms. Zehra Khan for R-1

Er. Gurpreet Singh, ASC
Er. KPS Sidhu, ASC (*Rep for R-1*)

Mr. Ravi Sharma
Mr. Kashif Khan for R-2

ORDER

Admit.

Two weeks' time, i.e. on or before 30.4.2019 is granted to Respondent - DISCOMS to file additional objection/reply, if any, with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 7.5.2019 with advance copy to the other side.

List the matter on **30.05.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/pk